

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/264(KB)2022  
IA(I.B.C)/919(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03<sup>RD</sup> MAY 2024**

IN THE MATTER OF	EMAMI REALTY LIMITED VS FORT PROJECTS PVT LTD
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Rishav Banerjee, Adv. ] For the Liquidator  
Mr. Saptarshi Mondal, Adv. ]

**ORDER**

1. Ld. Counsel for the liquidator present.
2. Registry is directed to issue notice to the respondent to response within a period of two weeks' to obtain instruction in regard to the prayer by way of speed post and by e-mail and place the tracking information report on record.
3. Ld. Counsel for the Liquidator is directed to file a short reply by seven days.
4. It is brought to our notice that the respondent have not filed any compliance report and have not shared any document as required to be shared with the RP, therefore, Let the same be done before them.
5. List the matter on **15.05.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**